

(Sh)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

DA 367/90.

Dt. of Order: 16-6-93.

1. Ch.V.Dhananjaya Rao
2. M.Srinivasa Rao
3. B.S.Murthy

...Applicants

Vs.

(U) Union of India represented by :

1. The Secretary, Ministry of Finance,  
Department of Revenue, Central  
Secretariat, North Block, New Delhi.
2. Collector of Central Excise,  
L.B.Stadium Road, Basheerbagh,  
Hyderabad-500 029.
3. Collector of Central Excise,  
Post Box No.331, Kannavarithota,  
Guntur - 522 004.

...Respondents

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Counsel for the Applicants : Shri K.S.R.Anjaneyulu

Counsel for the Respondents : Shri N.R.Devraj

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CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Divn. Bench passed by Hon'ble  
Shri A.B.Gorthi, Member (A) ).

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The prayer of the applicants, three in number, is that they should be considered for promotion to the cadre of Inspector in the Collectorate of Central Excise. From the counter affidavit filed by the Respondents it would appear that all the applicants were in the meantime duly considered and promoted as Inspectors.

2. Sri K.S.R.Anjaneyulu, learned counsel for the applicants and Sri N.R.Devraj, learned standing counsel for the Respondents are present and heard. Sri Devraj submits that in view of categorical averments made in the counter affidavit the grievance of the applicants no longer survives. Sri K.S.R.Anjaneyulu, learned counsel for the applicants accepts the position.

3. The application having become infructuous is hereby dismissed with no order as to costs.

T. C. R. (transcr)  
(T.CHANDRASEKHAR REDDY) (A.B.GORTHI)  
Member (J) Member (A)

Dated: 16th June, 1993.  
Dictated in Open Court

  
Deputy Registrar (Judl.)

av1/

Copy to:-

1. The Secretary, Ministry of Finance, Department of Revenue, Union of India, Central Secretariat, North Block, New Delhi.
2. Collector of Central Excise, L.B.Stadium road, Basheerbagh, Hyderabad-029.
3. Collector of Central Excise, Post Box No.331, Kannavarithota, Guntur-004.
4. One copy to Sri. K.S.R.Anjaneyulu, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One spare copy.

Rsm/-

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P-REG 18  
6/93*

O.A. 367/40

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 16/6/1993

ORDER/JUDGMENT:

M.A. /P.A. C.A. No.

in

O.A. No.

367/40

T.M.A. No.

(w.p.)

Admitted and Interim directions  
issued

Allowed

Disposed of with directions

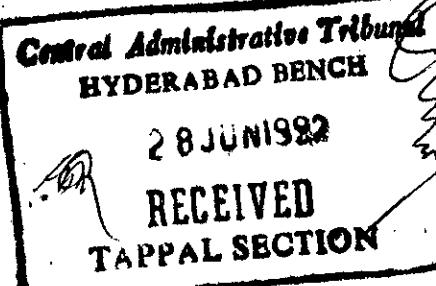
Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.



pvm.

18/6/93